# RAJASTHAN HIGH COURT

## INFORMATION RELATED TO PENDING CRIMINAL CASES AGAINST ELECTED MEMBERS OF THE PARLIAMENT AND LEGISLATIVE ASSEMBLIES

As on 31.03.2026

| S. No. | Name of Judgeship | Year(s) of Institution | No. of cases pending | Stage of proceeding of pending cases |
|---|---|---|---|---|
| 1 | Ajmer | - | - | - |
| 2 | Alwar | 2023 | 1 | Prosecution Evidence (1) |
| 3 | Balotra | - | - | - |
| 4 | Banswara | 2019 | 1 | Argument on Application (1) |
| | | 2020 | 1 | **Stay by Higher Court (1)** |
| | | 2021 | 1 | Reply of Applications (1) |
| | | 2022 | 3 | Prosecution Evidence (1)<br>Orders (1)<br>Argument on Application (1) |
| | | 2025 | 1 | Prosecution Evidence (1) |
| 5 | Baran | - | - | - |
| 6 | Barmer | - | - | - |
| 7 | Beawar | 2020 | 1 | **Stay by Hon'ble High Court (1)** |
| 8 | Bharatpur | - | - | - |
| 9 | Bhilwara | - | - | - |
| 10 | Bikaner | - | - | - |
| 11 | Bundi | - | - | - |
| 12 | Chittorgarh | - | - | - |
| 13 | Churu | 2019 | 1 | Final Argument (1) |
| 14 | Dausa | 2022 | 1 | जवाब प्रार्थना पत्र (1) |
| | | 2024 | 1 | साक्ष्य अभियोजन (1) |
| 15 | Deedwana- Kuchaman | - | - | - |
| 16 | Deeg | - | - | - |
| 17 | Dholpur | - | - | - |
| 18 | Dungarpur | 2022 | 1 | Prosecution Evidence (1) |
| 19 | Sri Ganganagar | 2013 | 1 | Record awaited from High Court, Jodhpur (1) |
| | | 2015 | 1 | Prosecution Evidence (1) |
| | | 2022 | 1 | Prosecution Evidence (1) |
| | | 2025 | 1 | Service of Bailable Warrant (1) |
| 20 | Hanumangarh | - | - | - |
| 21 | Jaipur District | 2012 | 1 | साक्ष्य अभियोजन (1) |
| | | 2016 | 1 | साक्ष्य अभियोजन (1) |
| | | 2025 | 1 | साक्ष्य अभियोजन (1) |
| 22 | Jaipur Metro-I | 2006 | 1 | Reply of Application (1) |
| | | 2013 | 1 | Final Argument (1) |
| | | 2018 | 1 | Prosecution Evidence (1) |
| | | 2025 | 2 | **Awaiting Order (1)**<br>Order (1) |
| 23 | Jaipur Metro-II | 2013 | 1 | **प्राप्त होने आदेश माननीय रा.उ.न्या. के स्तर पर लंबित है (1)** |
| | | 2016 | 1 | Arguments on Charges and for Consideration the result of further investigation as directed by this court through order dated 18.04.2022 (1) |
| | | 2022 | 1 | चार्ज बहस (1) |

| S. No. | Name of Judgeship | Year(s) of Institution | No. of cases pending | Stage of proceeding of pending cases |
|---|---|---|---|---|
| 24 | Jaisalmer | 2019 | 1 | Prosecution Evidence (1) |
| 25 | Jalore | 2023 | 1 | **आरोप पूर्व साक्ष्य (1)** |
| 26 | Jhalawar | - | - | - |
| 27 | Jhunjhunu | - | - | - |
| 28 | Jodhpur District | - | - | - |
| 29 | Jodhpur Metro | 2011 | 1 | Defence Evidence (1) |
| | | 2024 | 2 | Prosecution Evidence (1)<br>Attendance Accused (1) |
| 30 | Karauli | 2025 | 1 | Appearance of Accused (1) |
| 31 | Khairthal-Tijara | - | - | - |
| 32 | Kota | 2021 | 1 | Service of Non-bailable warrant (1) |
| | | 2022 | 2 | Prosecution Evidence (1)<br>Defence Evidence (1) |
| | | 2023 | 1 | Argument on Charge (1) |
| 33 | Kotputli-Behrore | 2021 | 1 | Appearance of Accused (1) |
| 34 | Merta | 2020 | 1 | **Stay by High Court (1)** |
| 35 | Pali | - | - | - |
| 36 | Phalodi | - | - | - |
| 37 | Pratapgarh | - | - | - |
| 38 | Rajsamand | - | - | - |
| 39 | Salumber | 2020 | 1 | Defence Evidence (1) |
| 40 | Sawai Madhopur | - | - | - |
| 41 | Sikar | 2021 | 1 | **Stay by High Court dated 28.08.2025 (1)** |
| 42 | Sirohi | - | - | - |
| 43 | Tonk | 2023 | 1 | Statement of accused (1) |
| 44 | Udaipur | 2023 | 1 | U/S 313 Crpc (1)<br>Statements of all the witnesses were recorded |
| | Total | | 44 | |

## Cases of MPs'/MLAs' (Circular No.15/P.I./2023 dt. 06.12.2023) First Quarter-2026 (01.01.26 to 31.03.26)

| S.N. | Name of Court | Date of Institution | Case No. | Title | Present Status | Name of Mps/MLAs | No. of adjournment if any given during quarter with reasons | Progress made in the case during Quarter |
|---|---|---|---|---|---|---|---|---|
| **1. AJMER** | | | | | | | | |
| **Case punishable with death or life imprisonment** | | | | | | | | |
| | NIL | NIL | NIL | NIL | NIL | NIL | NIL | NIL |
| **Cases Punishable with imprisonment for 5 years or more** | | | | | | | | |
| | NIL | NIL | NIL | NIL | NIL | NIL | NIL | NIL |
| **Other cases** | | | | | | | | |
| | NIL | NIL | NIL | NIL | NIL | NIL | NIL | NIL |
| **2. ALWAR** | | | | | | | | |
| **Cases punishable with death or life imprisonment** | | | | | | | | |
| | NIL | NIL | NIL | NIL | NIL | NIL | NIL | NIL |
| **Cases punishable with imprisonment for 5 years or more** | | | | | | | | |
| | NIL | NIL | NIL | NIL | NIL | NIL | NIL | NIL |
| **other cases** | | | | | | | | |
| 1 | ACJM, Thanagazi (Alwar) | 20.10.2022 | 23/709/23 | State Vs Kirodi Lal etc. | Prosecution Evidence | 1.Kirodi Lal Meena (MP) 2. Hem Singh Bhadana (Former MLA) 3.Kanti Lal Meena (MLA) | – | गवाहान के जमानती वारंट जारी किये गये। |

| S.N. | Name of Court | Date of Institution | Case No. | Title | Present Status | Name of Mps/MLAs | No. of adjournment if any given during quarter with reasons | Progress made in the case during Quarter |
|---|---|---|---|---|---|---|---|---|
| **3. BALOTRA** | | | | | | | | |
| **Cases punishable with death or life impresionment** | | | | | | | | |
| | NIL | NIL | NIL | NIL | NIL | NIL | NIL | NIL |
| **Cases Punishable with imprisonment for 5 years or more** | | | | | | | | |
| | NIL | NIL | NIL | NIL | NIL | NIL | NIL | NIL |
| **other cases** | | | | | | | | |
| | NIL | NIL | NIL | NIL | NIL | NIL | NIL | NIL |
| **4. BANSWARA** | | | | | | | | |
| **Cases punishable with death or life impresionment** | | | | | | | | |
| | NIL | NIL | NIL | NIL | NIL | NIL | NIL | NIL |
| **Cases Punishable with imprisonment for 5 years or more** | | | | | | | | |
| | NIL | NIL | NIL | NIL | NIL | NIL | NIL | NIL |
| **other cases** | | | | | | | | |
| 1 | ACJM Banswara | 14.09.2020 | 574/2020 | State Vs. Bhawani Joshi | **Stay by Higher Court** | Bhawani Joshi | Stay | **Stayed by Hon'ble RHC Cr. Misc. Petition No. 6338/2022 Dt. 12.04.2023** |
| 2 | ACJM Banswara | 27.01.2022 | 145/2022 (177/2022) | State Vs. Bhawani Joshi | Prosecution Evidence | Bhawani Joshi | - | Prosecution Evidence |
| 3 | ACJM Banswara | 14.05.2025 | 1016/2025 | State Vs. Bhawani Joshi | Prosecution Evidence | Bhawani Joshi | - | Prosecution Evidence |
| 4 | JM Banswara | 28.02.2022 | 12/2022 | State Vs. Premkant etc | Argument on Application | Bhawani Joshi | - | Argument on Application |
| 5 | JM Banswara | 25.02.2022 | 14/2022 | State Vs. Premkant etc | Orders | Bhawani Joshi | - | Orders |
| 6 | JM Banswara | 01.10.2019 | 202/2022 (628/2019) | State Vs. Bhawani Joshi | Argument on Application | Bhawani Joshi | - | Argument on Application |

| S.N. | Name of Court | Date of Institution | Case No. | Title | Present Status | Name of Mps/MLAs | No. of adjournment if any given during quarter with reasons | Progress made in the case during Quarter |
|---|---|---|---|---|---|---|---|---|
| 7 | JM Banswara | 06.01.2021 | 346/2022 (281/2020) | State Vs. Bhawani Joshi | Reply of Applications | Bhawani Joshi | - | Reply of Applications |
| **5. BARAN** | | | | | | | | |
| **Cases punishable with death or life imprisonment** | | | | | | | | |
| | NIL | NIL | NIL | NIL | NIL | NIL | NIL | NIL |
| **Cases Punishable with imprisonment for 5 years or more** | | | | | | | | |
| 1 | JM, Anta | 02.01.2025 | 178/2023 | State Vs Manoj etc. | **Disposed** | Kanwar Lal Meena (Former MLA) | NIL | **Case disposed on 25.02.2026** |
| **other cases** | | | | | | | | |
| | NIL | NIL | NIL | NIL | NIL | NIL | NIL | NIL |
| **6. BARMER** | | | | | | | | |
| **Cases punishable with death or life impresionment** | | | | | | | | |
| | NIL | NIL | NIL | NIL | NIL | NIL | NIL | NIL |
| **Cases Punishable with imprisonment for 5 years or more** | | | | | | | | |
| | NIL | NIL | NIL | NIL | NIL | NIL | NIL | NIL |
| **other cases** | | | | | | | | |
| | NIL | NIL | NIL | NIL | NIL | NIL | NIL | NIL |
| **7. BEAWAR** | | | | | | | | |
| **Cases punishable with death or life impresionment** | | | | | | | | |
| | NIL | NIL | NIL | NIL | NIL | NIL | NIL | NIL |
| **Cases Punishable with imprisonment for 5 years or more** | | | | | | | | |
| | NIL | NIL | NIL | NIL | NIL | NIL | NIL | NIL |
| **other cases** | | | | | | | | |
| 1 | Gram Nyayalaya, Raipur | 17.03.2020 | CRO- 70/2020 | State V/s Shaitanaram etc. | **Stay by Hon'ble High Court** | Smt. Shobha Chouhan | 3 Adjournment given. | पत्रावली वर्तमान में पेश करने हेतु स्टेटस रिपोर्ट हेतु नियत है। |

| S.N. | Name of Court | Date of Institution | Case No. | Title | Present Status | Name of Mps/MLAs | No. of adjournment if any given during quarter with reasons | Progress made in the case during Quarter |
|---|---|---|---|---|---|---|---|---|
| **8. BHARATPUR** | | | | | | | | |
| **Cases punishable with death or life imprisonment** | | | | | | | | |
| | NIL | NIL | NIL | NIL | NIL | NIL | NIL | NIL |
| **Cases Punishable with imprisonment for 5 years or more** | | | | | | | | |
| | NIL | NIL | NIL | NIL | NIL | NIL | NIL | NIL |
| **other cases** | | | | | | | | |
| | NIL | NIL | NIL | NIL | NIL | NIL | NIL | NIL |
| **9. BHILWARA** | | | | | | | | |
| **Cases punishable with death or life imprisonment** | | | | | | | | |
| | NIL | NIL | NIL | NIL | NIL | NIL | NIL | NIL |
| **Cases Punishable with imprisonment for 5 years or more** | | | | | | | | |
| | NIL | NIL | NIL | NIL | NIL | NIL | NIL | NIL |
| **other cases** | | | | | | | | |
| | NIL | NIL | NIL | NIL | NIL | NIL | NIL | NIL |
| **10. BIKANER** | | | | | | | | |
| **Cases punishable with death or life imprisonment** | | | | | | | | |
| | NIL | NIL | NIL | NIL | NIL | NIL | NIL | NIL |
| **Cases Punishable with imprisonment for 5 years or more** | | | | | | | | |
| | NIL | NIL | NIL | NIL | NIL | NIL | NIL | NIL |
| **other cases** | | | | | | | | |
| | NIL | NIL | NIL | NIL | NIL | NIL | NIL | NIL |

| S.N. | Name of Court | Date of Institution | Case No. | Title | Present Status | Name of Mps/MLAs | No. of adjournment if any given during quarter with reasons | Progress made in the case during Quarter |
|---|---|---|---|---|---|---|---|---|
| **11. BUNDI** | | | | | | | | |
| **Cases punishable with life imprisonment** | | | | | | | | |
| | NIL | NIL | NIL | NIL | NIL | NIL | NIL | NIL |
| **Cases punishable with imprisonment for 5 years or more** | | | | | | | | |
| | NIL | NIL | NIL | NIL | NIL | NIL | NIL | NIL |
| **Other cases** | | | | | | | | |
| | NIL | NIL | NIL | NIL | NIL | NIL | NIL | NIL |
| **12. CHITTORGARH** | | | | | | | | |
| **Cases punishable with death or life imprisonment** | | | | | | | | |
| | NIL | NIL | NIL | NIL | NIL | NIL | NIL | NIL |
| **Cases Punishment with imprisonment for 5 years or more** | | | | | | | | |
| | NIL | NIL | NIL | NIL | NIL | NIL | NIL | NIL |
| **Other cases** | | | | | | | | |
| | NIL | NIL | NIL | NIL | NIL | NIL | NIL | NIL |
| **13. CHURU** | | | | | | | | |
| **Cases punishable with death or life imprisonment** | | | | | | | | |
| | NIL | NIL | NIL | NIL | NIL | NIL | NIL | NIL |
| **Cases Punishable with imprisonment for 5 years or more** | | | | | | | | |

| S.N. | Name of Court | Date of Institution | Case No. | Title | Present Status | Name of Mps/MLAs | No. of adjournment if any given during quarter with reasons | Progress made in the case during Quarter |
|---|---|---|---|---|---|---|---|---|
| 1 | ACJM Sardarshahar | 22.11.2019 (03.11.2023) | 1473/2019 (828/23) | State Vs Harlal Saharan | Final Argument | Harlal Saharan (Sitting M.L.A.) | - | 1. Witnesses for the prosecution evidence were already being summoned. The application filed under Section 311 of the Cr.P.C. was allowed, and an order was issued directing the counsel for the complainant to mandatorily submit, on the next date of hearing, the complete permanent addresses accompanied by an affidavit-of the two aforementioned witnesses named in the application,<br>Inamely Vinod Kumar and Dr. D.K. Mathela, so that the witnesses may be duly summoned.<br>2. On January 21, 2026, in compliance with the order dated January 16, 2026, the complainant submitted the complete addresses of both witnesses, accompanied by affidavits. The said two witnesses were summoned via bailable warrants in the sum of I5,000 each. To ensure the effective service of summons upon the witnesses, D.0. letters were issued to the concerned Station House Officer and the Superintendent of Police for the purpose of effecting service..<br>3. On 30.01.2026, the summonses issued to the witnesses were returned unserved.<br>4. 0n 06.02.2026, the summonses issued to the witnesses were again returned unserved.<br>5. 0n 13.02.2026. the witnesses were summoned via arest warrants: however. the warrants issued to the witnesses were returned unserved.<br>6. On 27.02.2026, to ensure effective service upon the witnesses, the summnonses were dispatched to the I.G., Bikaner Range, and the S.P., Churu, through Demi-Official (D.0.) letters.<br>7. 0n 06.03.2026, when the summonses issued to the witnesses were once again returned unservedand considering that granting indefinite opportunities for the production of prosecution evidence is not in consonance with the intent of justice -the summoning of the witnesses was discontinued, and the case file was listed for the recording of the accused's statement.<br>8. On March 19, 2026, the statement of the accused, Harlal, was recorded; the accused expressed that he did not wish to adduce any evidence in his defense. The case file was fixed for final arguments on March 27, 2026. |

| S.N. | Name of Court | Date of Institution | Case No. | Title | Present Status | Name of Mps/MLAs | No. of adjournment if any given during quarter with reasons | Progress made in the case during Quarter |
|---|---|---|---|---|---|---|---|---|
| **Other cases** | | | | | | | | |
| | NIL | NIL | NIL | NIL | NIL | NIL | NIL | NIL |
| **14. DAUSA** | | | | | | | | |
| **Case punishable with death of life imprisonment** | | | | | | | | |
| | NIL | NIL | NIL | NIL | NIL | NIL | NIL | NIL |
| **Cases Punishable with imprisonment for 5 years or more** | | | | | | | | |
| 1 | ADJ LALSOT (Dausa) | 03.06.2022 | 17/2022 | STATE VS SHIV SHANKER URF BALYA AND ORS. | जवाब प्रार्थना पत्र | Sh. Jitendra Gothwal (Sitting MLA) | - | दिनांक 30.01.2026 व 10.03.2026 को अधिवक्ता परिवादी व अपर लोक अभियोजक ने जवाब दरख्वास्त हेतु समय चाहने पर पत्रावली में आगामी तारीख पेशी 30.04.2026 नियत की गयी। |
| **Other Cases** | | | | | | | | |
| 1 | ACJM No.1, Lalsot | 07.11.2024 | Cr. Reg. Case 1002/24 | State Vs Jitendra Etc. | साक्ष्य अभियोजन | Sh. Jitendra Gothwal (MLA) | - | दिनांक 19.01.2026 एवं 13.02.2026 को पीठासीन अधिकारी के अवकाश पर रहने के कारण प्रकरण में कोई कार्यवाही नहीं की जा सकी। वर्तमान में प्रकरण साक्ष्य अभियोजन हेतु तारीख पेशी दिनांक 02.04.2026 में नियत है। प्रकरण के शीघ्र निस्तारण के प्रयास किये जा रहे है। |
| **15. DEEDWANA-KUCHAMAN** | | | | | | | | |
| **Cases punishable with death or life impresionment** | | | | | | | | |
| | NIL | NIL | NIL | NIL | NIL | NIL | NIL | NIL |
| **Cases Punishable with imprisonment for 5 years or more** | | | | | | | | |
| | NIL | NIL | NIL | NIL | NIL | NIL | NIL | NIL |
| **other cases** | | | | | | | | |
| | NIL | NIL | NIL | NIL | NIL | NIL | NIL | NIL |
| **16. DEEG** | | | | | | | | |
| **Cases punishable with death or life impresionment** | | | | | | | | |
| | NIL | NIL | NIL | NIL | NIL | NIL | NIL | NIL |

| S.N. | Name of Court | Date of Institution | Case No. | Title | Present Status | Name of Mps/MLAs | No. of adjournment if any given during quarter with reasons | Progress made in the case during Quarter |
|---|---|---|---|---|---|---|---|---|
| **Cases Punishable with imprisonment for 5 years or more** | | | | | | | | |
| | NIL | NIL | NIL | NIL | NIL | NIL | NIL | NIL |
| **other cases** | | | | | | | | |
| | NIL | NIL | NIL | NIL | NIL | NIL | NIL | NIL |
| **17. DHOLPUR** | | | | | | | | |
| **Cases punishable with death or life imprisonment** | | | | | | | | |
| | NIL | NIL | NIL | NIL | NIL | NIL | NIL | NIL |
| **Cases Punishable with imprisonment for 5 years or more** | | | | | | | | |
| | NIL | NIL | NIL | NIL | NIL | NIL | NIL | NIL |
| **other cases** | | | | | | | | |
| | NIL | NIL | NIL | NIL | NIL | NIL | NIL | NIL |
| **18. DUNGARPUR** | | | | | | | | |
| **Cases punishable with death or life imprisonment** | | | | | | | | |
| | NIL | NIL | NIL | NIL | NIL | NIL | NIL | NIL |
| **Cases Punishable with imprisonment for 5 years or more** | | | | | | | | |
| 1 | ADJ, Dungarpur | 12.10.2022 | 11/2021 Session Case | State V/s Chetanlal and others | Prosecution Evidence | Umesh Damor | - | Recorded Prosecution Evidence PW 04 |
| **other cases** | | | | | | | | |
| | NIL | NIL | NIL | NIL | NIL | NIL | NIL | NIL |
| **19. SRI GANGANAGAR** | | | | | | | | |
| **Cases punishable with death or life imprisonment** | | | | | | | | |
| | NIL | NIL | NIL | NIL | NIL | NIL | NIL | NIL |

| S.N. | Name of Court | Date of Institution | Case No. | Title | Present Status | Name of Mps/MLAs | No. of adjournment if any given during quarter with reasons | Progress made in the case during Quarter |
|---|---|---|---|---|---|---|---|---|
| **Cases Punishable with imprisonment for 5 years or more** | | | | | | | | |
| 1 | ADJ No. 2 Sri Ganganagar | 07.05.2013 | 12/2013 | State Vs Jaideep Bihani etc. | **Awaiting Record** | Jaideep Bihani (Sitting MLA) | 2 | **Record awaited from High Court, Jodhpur** |
| **other cases** | | | | | | | | |
| 1 | ACD Sri Ganganagar | 12.05.2015 | 14/2015 | State Vs Lalchand etc | Prosecution Evidence | Ashok Chandna (Sitting MLA) | 04, Prosecution Evidence | No Progress |
| 2 | ACJM, Gharsana, Sri Ganganagar | 23.08.2022 | Cro 404/2022 | State Vs Hetram etc | Prosecution Evidence | Pawan Duggal (Former MLA) | 8, Prosecution Evidence | PW20 to PW21 Recorded and Prosecution Evidence dropped against accused Hetram ex MLA due to his death on 30.03.2026 more witnesses are called through Summon, next hearing on 13.04.2026 |
| 3 | ACJM Gharsana, Sri Ganganagar | 07.10.2016 | Cro 513/2025 (CIS No. 600/2016) | State Vs Pawan Duggal etc. | **Disposed** | Pawan Duggal (Former MLA) | **Disposed** | **File Disposed on 08.01.2026** |
| 4 | ACJM-2 Sri Ganganagar | 19.05.2025 | Cro 5600/2025 | State Vs Jaideep Bihani etc. | Service of Bailable Warrant | Jaideep Bihani (Sitting MLA) | 5, Bailable warrant of Accused Received unserved. | Issued Bailable arrest warrants of Accused. |
| **20. HANUMANGARH** | | | | | | | | |
| **Cases punishable with death or life impresionment** | | | | | | | | |
| | NIL | NIL | NIL | NIL | NIL | NIL | NIL | NIL |
| **Cases Punishable with imprisonment for 5 years or more** | | | | | | | | |
| | NIL | NIL | NIL | NIL | NIL | NIL | NIL | NIL |
| **other cases** | | | | | | | | |
| | NIL | NIL | NIL | NIL | NIL | NIL | NIL | NIL |
| **21. JAIPUR DIST.** | | | | | | | | |
| **Cases punishable with death of life imprisonment** | | | | | | | | |

| S.N. | Name of Court | Date of Institution | Case No. | Title | Present Status | Name of Mps/MLAs | No. of adjournment if any given during quarter with reasons | Progress made in the case during Quarter |
|---|---|---|---|---|---|---|---|---|
| 1 | ADJ No.2 (Jaipur Dist.) | 18.10.2023 | NCV No. 102/2025<br><br>Case No. 82/25 (59/23) | सरकार बनाम समीद उर्फ समीर वगै. | साक्ष्य अभियोजन | गिर्राज सिंह मलिंगा (भूतपूर्व एम.एल.ए) | - | दिनांक 06.01.2026 व 15.01.2026 को मुझ पीठासीन अधिकारी के अवकाश पर रहने से पत्रावली दिनांक 21.01.2026 के लिए पूर्वानुसार वास्ते आदेश बाबत आरोप के प्रक्रम पर ही नियत रही।<br>दिनांक 21.01.2026 को मफरूर अभियुक्तगण रोहन, सचिन, सूरज उर्फ पाती के अतिरिक्त अन्य अभियुक्तगण रामलखन उर्फ किल्ली व धर्मेन्द्र सिंह को आरोप सुनाए गए और अभियुक्तगण रामलखन व धर्मेन्द्र ने आरोपों से इंकार कर अन्वीक्षा चाही और पत्रावली को 28.01.2026 को नियत किया। दिनांक 28.01.2026 को उपस्थित अभियुक्तगण गिर्राज सिंह मलिंगा, समीद खां, गुमान सिंह, राकेश, प्रमोद व भोला को आरोप सुनाए गए और इन अभियुक्तगण ने आरोपों से इंकार कर अन्वीक्षा चाही। दिनांक 28.01.2026 को ही मफरूर अभियुक्त सचिन ने न्यायालय में आत्मसमर्पण करने पर अभियुक्त सचिन को न्यायिक अभिरक्षा में लिया गया और अभियुक्त सचिन के अधिवक्ता ने बहस चार्ज सुनने का निवेदन करने पर सुनी गई और अभियुक्त ने अपराध से इंकार करते हुए अन्वीक्षा चाही। अभियुक्त आकाश यादव के अधिवक्ता ने उसका अन्य मामले में बाड़ी जिला धौलपुर में न्यायिक अभिरक्षा में होना बताया जिस पर अभियुक्त आकाश की जरिए वी0सी0 उपस्थिति दर्ज की जाकर आरोप सुनाए गए। अभियुक्त आकाश ने भी आरोपों से इंकार करते हुए अन्वीक्षा चाही और हस्ताक्षरशुदा आरोप की प्रति जरिए ईमेल प्राप्त की गई तथा अभियुक्त आकाश को प्रोडक्शन वारण्ट से तलब करने के आदेश दिए गए।<br>इस प्रकार उपस्थित समस्त आरोपीगण को आरोप सुनाए गए और प्रकरण में पीड़ित गवाह हर्षाधिपति को जरिए सम्मन तलब करने और उसकी साक्ष्य पूर्ण होने तक पत्रावली को दिन–प्रतिदिन के लिए नियत करने के निर्देश देते हुए प्रकरण को साक्ष्य अभियोजन के प्रक्रम पर दिनांक 21.02.2026 के लिए नियत किया गया। दिनांक 21.02.2026 को मफरूर अभियुक्त सूरज उर्फ पातीराम ने न्यायालय में आत्मसमर्पण किया जिस पर अभियुक्त को न्यायिक अभिरक्षा में भेजा गया। इसके अलावा परिवादी अधिवक्ता की ओर से प्रार्थना पत्र वास्ते परिवादी/पीड़ित की न्यायालय में बयान दिए जाने वक्त विशेष व्यवस्था किए जाने के सम्बन्ध में पेश किया जिसमें सुनवाई के लिए दिनांक 23.02.2026 नियत की गई।<br>दिनांक 23.02.2026 को आकाश प्रोडक्शन वारंट से, सूरज उर्फ पातीराम व रोहन न्यायिक अभिरक्षा में जे0सी0 वारण्ट से व अन्य अभियुक्तगण की हाजरी माफी दरख्वास्त पेश हुई। अभियुक्त सूरज उर्फ पातीराम के अधिवक्ता ने बहस चार्ज की और सुनी गई तथा पत्रावली पर उपलब्ध तथ्यों, बयानों, मेडिकल रिपोट व पुलिस अनुसंधान इत्यादि से अभियुक्त के विरूद्ध 147, 148, 333/149, 353/149, 307, 504, 506, 120बी भा0द0सं0 एवं धारा 3-1(R) (S), 3-2(V) SC/ST Act का आरोप प्रथम दृष्टया पाये जाने पर अभियुक्त ने अपराध से इंकार कर अन्वीक्षा चाही।<br>इसके अलावा दिनांक 23.02.2026 को पीड़ित/परिवादी की ओर से उसकी बहन मालती ने पीड़ित/परिवादी का प्रकरण में घटित घटना के कारण 60 प्रतिशत से अधिक असमर्थता से न्यायालय के कठघरे में खड़े होकर बयान देने में असमर्थ होने का निवेदन किया। जिस पर सुना जाकर पत्रावली पर उपलब्ध परिवादी के फोटोग्राफ्स व चोट प्रतिवेदनों का अवलोकन करने पर परिवादी को गंभीर चोटे आना दर्शित है। ऐसी परिस्थितियों में मानवीय दृष्टिकोण अपनाते हुए भूतल पर स्थित किसी रिक्त न्यायालय (माननीय जिला एवं सैशन न्यायाधीश जयपुर जिला से अनुमति प्राप्त होने पर) में अथवा रिक्त न्यायालय उपलब्ध नहीं होने पर इस न्यायालय में परिवादी को उसकी सुविधानुसार बयान लेखबद्ध किए जाने का आदेश पारित किया गया। इस प्रकार परिवादी/पीड़ित की उक्त परिस्थितियों को देखते हुए अनुमति प्राप्त नहीं होने तक किसी अन्य औपचारिक गवाह संख्या–8 श्री मनोज कुमार को जरिए सम्मन दिनांक 23.03.2026 के लिए साक्ष्य अभियोजन पर पत्रावली नियत की गई।<br>दिनांक 25.02.2026 को पूर्व से मफरूर हो रखे अभियुक्त रोहन ने न्यायालय में आत्मसमर्पण किया जिस पर अभियुक्त को न्यायिक अभिरक्षा में भेजा गया तथा अधिवक्ता अभियुक्त ने जमानत प्रार्थना पत्र प्रस्तुत किया। जिसे सुनवाई के लिए दिनांक 26.02.2026 में रखा गया।<br>दिनांक 26.02.2026 को अभियुक्त रोहन के अधिवक्ता ने बहस चार्ज की और सुनी गई तथा पत्रावली पर उपलब्ध तथ्यों, बयानों, मेडिकल रिपोट व पुलिस अनुसंधान इत्यादि से अभियुक्त के विरूद्ध 147, 148, 333/149, 353/149, 307, 504, 506, 120बी भा0द0सं0 एवं धारा 3-1(R) (S), 3-2(V) SC/ST Act का आरोप प्रथम दृष्टया पाये जाने पर अभियुक्त ने अपराध से इंकार कर अन्वीक्षा चाही।<br>दिनांक 27.02.2026 को अभियुक्त रोहन व सूरज उर्फ पातीराम की ओर से जरिए अधिवक्ता प्रस्तुत पृथक् जमानत प्रार्थना पत्रों पर पारित आदेश दिनांकित 23.02.2026 व 26.02.2026 की अनुपालना में जमानते स्वीकार करने पर जमानत मुचलके तस्दीक किए गए और पत्रावली को साक्ष्य अभियोजन स्तर पर दिनांक 28.03.2026 के लिए नियत किया गया। दिनांक 28.03.2026 को अभियुक्तगण प्रमोद, राकेश, रोहन, सचिन, सूरज, भोला, गुमान सिंह, गिर्राज सिंह मलिंगा उपस्थित हुए, अभियुक्त आकाश का प्रोडक्शन वारण्ट रिपोर्ट के साथ प्राप्त हुआ और अभियुक्त समीद उर्फ समीर, रामलखन, धर्मेन्द्र अनुपस्थित रहे जिनकी हाजरी माफी दरख्वास्त जरिए अधिवक्ता पेश हुई जो स्वीकार की गई। साक्ष्य अभियोजन में गवाह मनोज कुमार के बयान (पी0डब्ल्यू–1) लेखबद्ध किए गए और पीड़ित/परिवादी हर्षाधिपति को जरिए सम्मन से दिनांक 18.04.2026 को तलब करने हेतु निर्देश देते हुए पत्रावली को साक्ष्य अभियोजन प्रक्रम पर नियत किया गया। |

| S.N. | Name of Court | Date of Institution | Case No. | Title | Present Status | Name of Mps/MLAs | No. of adjournment if any given during quarter with reasons | Progress made in the case during Quarter |
|---|---|---|---|---|---|---|---|---|
| 2 | ADJ No. 4 (Jaipur Dist.) | 17-10-2012 | NCV No. 341/14<br><br>Case No. 40/2012 (58/2014) | सरकार बनाम मोहन सिंह व अन्य | साक्ष्य अभियोजन | 1. श्रीमती जाहिदा खान(पूर्व एम.एल.ए)<br>2. श्रीमती अनिता सिंह(पूर्व एम.एल.ए)<br>3. श्री भजनलाल शर्मा(वर्तमान एम.एल.ए)<br>4. श्री जवाहर सिंह बेढर्म(वर्तमान एम.एल.ए) | - | माह जनवरी 2026 में दिनांक 09.01.2026 को गवाह पी0ड0 85 राजेन्द्र सिंह के बयान लेखबद्ध किये गये। दिनांक 28.01.2026 को गवाह रामवीर सिंह उपस्थित नहीं, गवाह रामवीर सिंह व हरिचरण शर्मा को जरिये सम्मन तलब किया गया। माह फरवरी में दिनांक 06.02.2026 को अभियुक्त केसरी सिंह के अधिवक्ता द्वारा अभियुक्त केसरी सिंह की मृत्यु होना जाहिर किया, गवाह रामवीर सिंह अनुपस्थित, गवाह हरिचरण शर्मा उपस्थित, पीओ साहब के अवकाश पर रहने से गवाह हरिचरण शर्मा को आगामी पेशी हेतु पाबन्द किया गया। दिनांक 17.02.2026 को सी.बी.आई लोक अभियोजक द्वारा अभियुक्त केसरी सिंह की मृत्यु सत्यापन रिपोर्ट मय प्रार्थना पत्र के पेश की गई, पी.ओ साहब के अवकाश पर होने के कारण मृत्यु सत्यापन रिपोर्ट वास्ते अवलोकन उचित आदेश पी.ओ साहब के समक्ष पेश होने हेतु नियत की गई। दिनांक 24.02.2026 को अभियुक्त केसरी सिंह की मृत्यु सत्यापन रिपोर्ट का अवलोकन कर अभियुक्त केसरी सिंह आजाद के विरूद्ध कार्यवाही ड्रॉप की गई तथा गवाह रामवीर सिंह व हरिचरण शर्मा को जरिये सम्मन तलब किया गया। माह मार्च में दिनांक 06.03.2026 को गवाह रामवीर उपस्थित को पीओ साहब के अवकाश पर होने से आगामी पेशी हेतु पाबन्द किया गया, गवाह हरिचरण शर्मा अनुपस्थित को पुनः जरिये सम्मन तलब किया गया। दिनांक 19.03.2026 को न्यायालय श्रीमान् अति0 मुख्य न्यायिक मजिस्ट्रेट (एस.पी.ई केसेज), जयपुर जिला, जयपुर द्वारा प्रकरण संख्या 58/2022 में पारित आदेश दिनांक 23.12.2025 की सत्यप्रति पेश हुई, जिसके अवलोकन से हस्तगत मामले में मफरूर अभियुक्त कुंवर सिंह को वरवक्त घटना नाबालिग माना गया, जिसके विचारण हेतु किशोर न्याय बोर्ड, डीग, जिला डीग को संप्रेषित किया जा चुका है, गवाह पी0ड0 86 हरिचरण शर्मा के बयान लेखबद्ध किये गये, गवाह रामवीर सिंह को जरिये सम्मन तलब किया गया। दिनांक 28.03.2026 को गवाह रामवीर के बयान पी0ड0 87 के रूप में लेखबद्ध किये गये। गवाह पप्पू चौधरी को जरिये सम्मन तलब किया जाकर पत्रावली साक्ष्य अभियोजन हेतु दिनांक 13.04.2026 को नियत की गई। |

| S.N. | Name of Court | Date of Institution | Case No. | Title | Present Status | Name of Mps/MLAs | No. of adjournment if any given during quarter with reasons | Progress made in the case during Quarter |
|---|---|---|---|---|---|---|---|---|
| **Cases Punishable with imprisonment for 5 years or more** | | | | | | | | |
| | NIL | NIL | NIL | NIL | NIL | NIL | NIL | NIL |
| **Other cases** | | | | | | | | |
| 1 | ACJ & JM No.1, Jaipur Dist. | 10.06.2016 | NCV No. 2455/2018<br><br>Case No. 89/2025 (573/2016) | सरकार बनाम सतवीर चौधरी व अन्य | साक्ष्य अभियोजन | रामनिवास गवारिया (वर्तमान एम.एल.ए.) | - | प्रकरण इस त्रैमास में दिनांक 16.01.2026 को वास्ते साक्ष्य अभियोजन हेतु नियत था। दिनांक 16.01.2026, 17.01.2026, 11.02.2026 व 12.02.2026 को गवाहान तलब करने के बावजूद न्यायालय में अनुपस्थित रहे हैं। इस पर पत्रावली दिनांक 09.03.2026 व 10.03.2026 को नियत की गई। दिनांक 09.03.2026 व 10.03.2026 को पीठासीन अधिकारी के अवकाश पर रहने के कारण साक्ष्य में उपस्थित गवाह किरण को पाबन्द किया गया व प्रकरण में आगामी तारीख पेशी दिनांक 30.03.2026 व 01.04.2026 नियत की गई। दिनांक 30.03.2026 को गवाहान अनुपस्थित रहे। इस पर पत्रावली साक्ष्य अभियोजन हेतु पूर्व नियत दिनांक 01.04.2026 को नियत की गई। |

| S.N. | Name of Court | Date of Institution | Case No. | Title | Present Status | Name of Mps/MLAs | No. of adjournment if any given during quarter with reasons | Progress made in the case during Quarter |
|---|---|---|---|---|---|---|---|---|
| **22. JAIPUR METRO - I** | | | | | | | | |
| **Cases punishable with death or life impresionment** | | | | | | | | |
| | NIL | NIL | NIL | NIL | NIL | NIL | NIL | NIL |
| **Cases Punishable with imprisonment for 5 years or more** | | | | | | | | |
| | NIL | NIL | NIL | NIL | NIL | NIL | NIL | NIL |
| **other cases** | | | | | | | | |
| 1 | ADJ- 9, Jaipur Metro-I | 15.07.2025 | Cr. Appeal 28/25 | Mukesh Bhakar and ors Vs State | Order | 1. Mukesh Bhakar 2. Manish Yadav | 3 adjournment, appeallant & respodent want to time for argument on appeal | प्रकरण में बहस अपील सुनी जा चुकी है। |
| 2 | ASCJ & ACJM - 2, Jaipur Metro.-I | 12.12.2018 | 1308/16 | State Vs Lalit Kumar and ors. | Prosecution Evidence | Lalit Kumar Yadav | 5, Witness not present | Witness called |
| 3 | ACJ & JM - 11, Jaipur Metro.-I | 29.05.2006 | 320/06 (Cis 16877/14) | Ashok Tanwar Vs Ramesh Chand | Reply of application | Gopal Sharma | 7, अधिवक्ता परिवादी द्वारा प्रार्थना पत्र के जवाब हेतु अवसर चाहने के कारण। | पत्रावली पूर्व में चार्ज हेतु नियत थी। अधिवक्ता अभियुक्त गुलाब कोठारी की ओर से एक प्रार्थना पत्र अन्तर्गत धारा 461 सीआरपीसी का पेश किया गया। पत्रावली उक्त प्रार्थना पत्र के जवाब हेतु नियत है। |
| 4 | ACJ & JM -12, Jaipur Metro-I | 03.07.2025 | 27647/25 | State Vs Ramniwas Gawadiya | **Awaiting Order** | Ramniwas Gawadiya | 3 adjournment & Stay order from RHC jaipur in S.B. Cr. Misc. Petition No. 6202/2025) | Stay in S.B. Cri. Misc. Petition No. 6202/2025 |
| 5 | Gram Nyayalaya, Jaipur Metro -I | 13.11.2013 | 752/13 (Cis 1329/19) | State Vs Anju Khangwal | Final Argument | Anju Khangwal (Ex M.L.A) | 6 (अभियोजन अधिकारी की ओर से गवाह पेश करने और लिखित बहस हेतु समय चाहा।) | अंजू खंगवाल और रवि के बयान मुलजिम लिये जा चुके है। रामवतार जांगिड़ दिनांक 01.04.2025 से मफरूर है। अभियोजन की ओर से प्रार्थनापत्र पेश करने पर गवाह अजय भारद्वाज के बयान लेखबद्व किये गये। साक्ष्य प्रतिरक्षा बन्द की गयी। |

| S.N. | Name of Court | Date of Institution | Case No. | Title | Present Status | Name of Mps/MLAs | No. of adjournment if any given during quarter with reasons | Progress made in the case during Quarter |
|---|---|---|---|---|---|---|---|---|
| **23. JAIPUR METRO - II** | | | | | | | | |
| **Cases punishable with death of life imprisonment** | | | | | | | | |
| 1 | ACD-4, Jaipur Metro-II | 03.03.2016 | FIR No. 422/14 Case No.- 01/2021 | State Vs Shailendra Garg and Ors. | Arguments on Charges and for consideration the result of further investigation as directed by this court through order dated 18.04.2022 | Mr. Shanti Dhariwal (Minister of Urban Development, Govt. of Rajasthan) | 2 | Closure reports submitted by investigation officer qua. Mr. Shanti Dhariwal, Shri N.L. Meena, Sh. V.M. Kapoor & Sh. Lalit K. Panwar has been considered by this court & rejected. S.P. ACB has been directed to further investigation on certain points as mentioned and directed in order passed by this court on 18.04.2022 in compliance of this order, ACB submitted the result of further investigation. Application filed by complainant for subsitution of his counsel has been disposed off. The Order dated 26.11.2021 of this court quashed and set aside by Hon'ble Rajasthan High Court in S.B. Cri. Revision No. 113/2022 vide order dated 17.01.2023 and amended order passed in S.b. Criminal Misc. Application No. 35/2023 dated 06.02.2023. Hon'ble Rajasthan High Court in the order dated 17-01-2023 mentioned the fact that" A coordinate bench of this court has quashed the proceedings arising out of the same FIR that the present accused in person are booked in qua accused petitianer Shati Dhariwal." |
| **Cases Punishable with imprisonment for 5 years or more** | | | | | | | | |
| | NIL | NIL | NIL | NIL | NIL | NIL | NIL | NIL |
| **Other Cases** | | | | | | | | |
| 1 | ASCJ CUM ACMM RAILWAY (Jaipur Metro II) | 02.01.2013 | RPF Bandikui 47A/2013 (11745/2014) | State Vs Kirodi Lal etc. | **बहस प्रार्थना पत्र (प्राप्त होने आदेश माननीय राज. उच्च न्यायालय के स्तर पर लंबित है।)** | 1. Dr. Kirodi Lal Meena (MLA)<br>2. Shailendra Joshi (Former MLA) | - | अभियुक्तगण द्वारा मा. राज.उ.न्याया. द्वारा एस.बी. क्रिमीनल मिसलेनियस पिटीशन–2776 /2024 प्रस्तुत की गई है। मा. रा.उ.न्याया. द्वारा प्रकरण की कार्यवाही आगामी आदेश तक स्थगित की गई है। न्यायालय में पत्रावली प्राप्त होने आदेश मा. राज.उ.न्या. के स्तर पर लंबित है। आगामी पेशी 18.04.2026 |

| S.N. | Name of Court | Date of Institution | Case No. | Title | Present Status | Name of Mps/MLAs | No. of adjournment if any given during quarter with reasons | Progress made in the case during Quarter |
|---|---|---|---|---|---|---|---|---|
| 2 | ASCJ CUM ACMM Com. Riots (Jaipur Metro II) | 17.07.2022 | '83/2018 (1043/2007) CIS No.- 1069/16 | State Vs Kalicharan Saraf and Ors. | चार्ज बहस | Kalicharan Saraf | प्रकरण अभियुक्त कालीचरण सर्राफ के अधिवक्ता द्वारा प्रस्तुत प्रा.पत्र के आदेश के प्रक्रम पर लम्बित हैं। | प्रकरण में प्रभावी कार्यवाही हेतु प्रयास किये जा रहे है। आगामी तारीख पेशी 28.04.2026 नियत है। |
| **24. JAISALMER** | | | | | | | | |
| **Cases punishable with death or life imprisonment** | | | | | | | | |
| | NIL | NIL | NIL | NIL | NIL | NIL | NIL | NIL |
| **Cases Punishable with imprisonment for 5 years or more** | | | | | | | | |
| | NIL | NIL | NIL | NIL | NIL | NIL | NIL | NIL |
| **Other Cases** | | | | | | | | |
| 1 | ACJM Pokaran (Jaisalmer) | 13.11.2019 | 942/2019 | State Vs Shaitan Singh etc | Prosecution Evidence | Shaitan Singh (Former MLA) | Process is being issued. Total adjournment number during this quarter is 04. | Process issued for witness |
| **25. JALORE** | | | | | | | | |
| **Cases punishable with death or life imprisonment** | | | | | | | | |
| | NIL | NIL | NIL | NIL | NIL | NIL | NIL | NIL |
| **Cases Punishable with imprisonment for 5 years or more** | | | | | | | | |
| 1 | JM Court Bhinmal | 29.09.2023 (JM Bhinmal 20.08.25) | 180/2023 (JM Bhinmal 1403/25) | राज्य बनाम पंकज देवासी वगैरा | आरोप पूर्व साक्ष्य | रतन देवासी | - | गवाह पी.डब्ल्यू. 7, 8, 9 के बयान लेखबद्व किये गये। |
| **other cases** | | | | | | | | |
| | NIL | NIL | NIL | NIL | NIL | NIL | NIL | NIL |

| S.N. | Name of Court | Date of Institution | Case No. | Title | Present Status | Name of Mps/MLAs | No. of adjournment if any given during quarter with reasons | Progress made in the case during Quarter |
|---|---|---|---|---|---|---|---|---|
| **26. JHALAWAR** | | | | | | | | |
| **Cases punishable with death or life impresionment** | | | | | | | | |
| | NIL | NIL | NIL | NIL | NIL | NIL | NIL | NIL |
| **Cases Punishable with imprisonment for 5 years or more** | | | | | | | | |
| | NIL | NIL | NIL | NIL | NIL | NIL | NIL | NIL |
| **other cases** | | | | | | | | |
| | NIL | NIL | NIL | NIL | NIL | NIL | NIL | NIL |
| **27. JHUNJHUNU** | | | | | | | | |
| **Cases punishable with death or life imprisonment** | | | | | | | | |
| | NIL | NIL | NIL | NIL | NIL | NIL | NIL | NIL |
| **Cases Punishable with imprisonment for 5 years or more** | | | | | | | | |
| | NIL | NIL | NIL | NIL | NIL | NIL | NIL | NIL |
| **other cases** | | | | | | | | |
| | NIL | NIL | NIL | NIL | NIL | NIL | NIL | NIL |

| S.N. | Name of Court | Date of Institution | Case No. | Title | Present Status | Name of Mps/MLAs | No. of adjournment if any given during quarter with reasons | Progress made in the case during Quarter |
|---|---|---|---|---|---|---|---|---|
| **28. JODHPUR DIST.** | | | | | | | | |
| **Cases punishable with death or life imprisonment** | | | | | | | | |
| | NIL | NIL | NIL | NIL | NIL | NIL | NIL | NIL |
| **Cases Punishable with imprisonment for 5 years or more** | | | | | | | | |
| | NIL | NIL | NIL | NIL | NIL | NIL | NIL | NIL |
| **other cases** | | | | | | | | |
| | NIL | NIL | NIL | NIL | NIL | NIL | NIL | NIL |
| **29. JODHPUR METRO.** | | | | | | | | |
| **Cases punishable with death or life imprisonment** | | | | | | | | |
| 1 | SPL JUDGE, SC/ST (POA) ACT CASES, Jodhpur Metro | 16.12.2011 | 97/2011 | UOI through CBI/ Sohan Lal etc. | Defence evidence | Malkhan Singh (Former MLA) | 08 बचाव साक्ष्य में गवाह की अनुपस्थिति के कारण | अधिवक्ता अभियुक्तगण द्वारा साक्ष्य सफाई हेतु अवसर चाहने एवं बचाव साक्ष्य में कोई गवाह उपस्थित नहीं होने से कोई प्रगति नहीं हुई। |
| 2 | ADJ No. 5, Jodhpur Metro | 22.10.2024 | 164/2024 | State/ Lokendra Singh | Prosecution Evidence | Rajendra Guda (Former MLA) | 0 | प्रकरण में पी0डब्ल्यू0–01 के बयान दर्ज किये गयें। इस त्रैमास के दौरान माननीय राजस्थान उच्च न्यायालय के प्रकरण सं. एसबी क्रिमिनल रिवीजन पिटिसन नम्बर 1415/2025 में अभियुक्त महावीर सिंह के विरूद्ध कार्यवाही स्थगित है। |
| **Cases Punishable with imprisonment for 5 years or more** | | | | | | | | |
| | NIL | NIL | NIL | NIL | NIL | NIL | NIL | NIL |
| **other cases** | | | | | | | | |
| 1 | CJM, Jodhpur Metro | 19.12.2024 | NCV No 59033/2024 | State/ Mohan Singh etc. | Attendance accused | Ravindra Singh (Sitting MLA) | 02 हाजिरी मुल्जिम में होने के कारण | प्रथम त्रैमासिक अवधि के दौरान उक्त प्रकरण में दिनांक 14.01.2026 को अभियुक्त अनिल पंवार स्वयं उपस्थित एवं अभियुक्तगण मोहनसिंह, अमरसिंह, दीपेन्द्र महिपाल सिंह व रविन्द्र गैर हाजिर की हाजिरी माफी प्रार्थना पत्र पेश की जो स्वीकार किया गया। व अन्य अभियुक्त ओमवीर सिंह दिनांक 11.06.2025 से पेशी पर अनुपस्थित होने से उसकी जमानत जब्त की गयी जिस पर प्रकरण हाजिरी मुल्जिम की स्टेज पर लंबित है। |

| S.N. | Name of Court | Date of Institution | Case No. | Title | Present Status | Name of Mps/MLAs | No. of adjournment if any given during quarter with reasons | Progress made in the case during Quarter |
|---|---|---|---|---|---|---|---|---|
| **30. KARAULI** | | | | | | | | |
| **Cases punishable with death or life imprisonment.** | | | | | | | | |
| | NIL | NIL | NIL | NIL | NIL | NIL | NIL | NIL |
| **Cases Punishable with imprisonment for 5 years or more** | | | | | | | | |
| 1 | CJ & JM Nadoti | 03.06.2025 | 113/2025 | State Vs Ramesh Chand etc | Appearance of Accused | Ramesh Chand S/o Ramsahay | NIL | Cognizance was taken in final report on date of 03.06.2025 |
| **other cases** | | | | | | | | |
| | NIL | NIL | NIL | NIL | NIL | NIL | NIL | NIL |
| **31. KHAIRTHAL-TIJARA** | | | | | | | | |
| **Cases punishable with death or life imprisonment** | | | | | | | | |
| | NIL | NIL | NIL | NIL | NIL | NIL | NIL | NIL |
| **Cases Punishable with imprisonment for 5 years or more** | | | | | | | | |
| | NIL | NIL | NIL | NIL | NIL | NIL | NIL | NIL |
| **other cases** | | | | | | | | |
| | NIL | NIL | NIL | NIL | NIL | NIL | NIL | NIL |
| **32. KOTA** | | | | | | | | |
| **Cases punishable with death of life imprisonment** | | | | | | | | |
| | NIL | NIL | NIL | NIL | NIL | NIL | NIL | NIL |
| **Cases punishable with for 05 years or more** | | | | | | | | |
| | NIL | NIL | NIL | NIL | NIL | NIL | NIL | NIL |
| **Other cases** | | | | | | | | |

| S.N. | Name of Court | Date of Institution | Case No. | Title | Present Status | Name of Mps/MLAs | No. of adjournment if any given during quarter with reasons | Progress made in the case during Quarter |
|---|---|---|---|---|---|---|---|---|
| 1 | ACJM NO. 06, KOTA | 06-10-2022 | CR. REG. CASE 10861/22 | State Vs Chandrakanta Meghwal Etc. | Prosecution Evidence | Chandrakanta Meghwal | 2 Adjournment for Framing of Charge/ Plea and 3 Adjournment for Prosecution Evidence. | Charge order was pronouced on 09-01-2026. Charges framed against 6 accused on 16-01-2026. Charges framed against 3 accused on 19-01-2026. Witness no. 1 to 4 were summoned for proseuction evidence. All witness police officials which have been transferred to different cities. One witness Ajay Kumar has been examined as P.W. 01 on 02-04-2026. |
| 2 | ACJM Ramganj Mandi (Kota) | 13-10-2023 | 1551/2023 | State Vs Madan Dilawar Etc | **Disposed** | Shri madan dilawar etc | 0 | **Disposed during the first Quarter** |
| 3 | ACJM Ramganj Mandi (Kota) | 13-10-2023 | 1552/2023 | State Vs Madan Dilawar Etc | **Disposed** | Shri madan dilawar etc | 0 | **Disposed during the first Quarter** |
| 4 | ACJM No. 2 Kota | 14-11-2022 | 11860/22 | State Vs Bhawani Singh Rajawat Etc | Defence evidence | BHAWANI SINGH RAJAWAT | 07 Accused counsel Sought an opportunity to 7 times present their defence evidence | progress Examination of accused u/s313 Cr.pc has been completed case know at the stage of Defence Evidence |
| 5 | ACJM NO. 3 KOTA | 19-07-2021 | 7125/2021 | State v/s Badrilal @ Birdhilal Etc | Service of Non-bailable Warrant | Mr. Bhawani Singh Rajawat | 15 adjournment, Due to more than 35 acuused | In this quarter on the state of recording statements of accused u/s 313 Cr.pc statements of 4 accused recorded and after that remaining accused didn't appear so their bail bond forfeited & arrest warrant issued. |
| 6 | JM Kanwas (Kota) | 24-07-2023 | 340/2023 | State V/s Heera Lal etc. | argument on charge | Heeralal nagar | 3. Due to Some accused are not present. | charged frame against 6 accused. |

| S.N. | Name of Court | Date of Institution | Case No. | Title | Present Status | Name of Mps/MLAs | No. of adjournment if any given during quarter with reasons | Progress made in the case during Quarter |
|---|---|---|---|---|---|---|---|---|
| **33. KOTPUTLI-BEHROR** | | | | | | | | |
| **Cases punishable with death or life imprisonment** | | | | | | | | |
| | NIL | NIL | NIL | NIL | NIL | NIL | NIL | NIL |
| **Cases Punishable with imprisonment for 5 years or more** | | | | | | | | |
| | NIL | NIL | NIL | NIL | NIL | NIL | NIL | NIL |
| **other cases** | | | | | | | | |
| 1 | ACJM No.1, Kotputli | 13.10.2021 | 310/2021 | State Vs Ramkumar etc. | Appearance of Accused | Ramswaroop Kasana | no | Appearance of Accused |
| **34. MERTA** | | | | | | | | |
| **Case punishable with death of life imprisonment** | | | | | | | | |
| | NIL | NIL | NIL | NIL | NIL | NIL | NIL | NIL |
| **Case Punishable with imprisonment for 5 years of more** | | | | | | | | |
| 1 | CJM Nagaur | 07.09.2020 | 877/20 | सरकार बनाम भंवरलाल व अन्य | **Stay** | 1. श्रीमती इन्द्रा देवी बावरी (पूर्व एम.एल.ए.)<br>2. श्री पुखराज गर्ग (पूर्व एम.एल.ए.) | 1 | माननीय सर्वोच्च न्यायालय द्वारा राजस्थान राज्य बनाम देवाराम **Petition for Special Leave to Appeal (Crl.) No. 8191/21** में माननीय राजस्थान उच्च न्यायालय, जोधपुर के **SBCRMSBA No. 8369/21** में स्थगन आदेश है। |
| **Other cases** | | | | | | | | |
| | NIL | NIL | NIL | NIL | NIL | NIL | NIL | NIL |

| S.N. | Name of Court | Date of Institution | Case No. | Title | Present Status | Name of Mps/MLAs | No. of adjournment if any given during quarter with reasons | Progress made in the case during Quarter |
|---|---|---|---|---|---|---|---|---|
| **35. PALI** | | | | | | | | |
| **Cases punishable with death or life imprisonment** | | | | | | | | |
| | NIL | NIL | NIL | NIL | NIL | NIL | NIL | NIL |
| **Cases punishable with imprisonment for 5 years or more** | | | | | | | | |
| | NIL | NIL | NIL | NIL | NIL | NIL | NIL | NIL |
| **Other Cases** | | | | | | | | |
| | NIL | NIL | NIL | NIL | NIL | NIL | NIL | NIL |
| **36. PHALODI** | | | | | | | | |
| **Cases punishable with death or life imprisonment** | | | | | | | | |
| | NIL | NIL | NIL | NIL | NIL | NIL | NIL | NIL |
| **Cases Punishable with imprisonment for 5 years or more** | | | | | | | | |
| | NIL | NIL | NIL | NIL | NIL | NIL | NIL | NIL |
| **other cases** | | | | | | | | |
| | NIL | NIL | NIL | NIL | NIL | NIL | NIL | NIL |
| **37. PRATAPGARH** | | | | | | | | |
| **Cases punishable with death or life imprisonment** | | | | | | | | |
| | NIL | NIL | NIL | NIL | NIL | NIL | NIL | NIL |
| **Cases Punishable with imprisonment for 5 years or more** | | | | | | | | |
| | NIL | NIL | NIL | NIL | NIL | NIL | NIL | NIL |
| **other cases** | | | | | | | | |
| | NIL | NIL | NIL | NIL | NIL | NIL | NIL | NIL |

| S.N. | Name of Court | Date of Institution | Case No. | Title | Present Status | Name of Mps/MLAs | No. of adjournment if any given during quarter with reasons | Progress made in the case during Quarter |
|---|---|---|---|---|---|---|---|---|
| **38. RAJSAMAND** | | | | | | | | |
| **Cases punishable with death or life imprisonment** | | | | | | | | |
| | NIL | NIL | NIL | NIL | NIL | NIL | NIL | NIL |
| **Cases Punishable with imprisonment for 5 years or more** | | | | | | | | |
| | NIL | NIL | NIL | NIL | NIL | NIL | NIL | NIL |
| **other cases** | | | | | | | | |
| | NIL | NIL | NIL | NIL | NIL | NIL | NIL | NIL |
| **39. SALUMBER** | | | | | | | | |
| **Cases punishable with death or life imprisonment** | | | | | | | | |
| 1 | CJ & JM, Sarada | 07.02.2020 | Cr. Reg. Case 34/2020 | State Vs Shanta Devi & ors. | Defence evidence | Shanta Devi | Four Adjournment is given due to summoning of witness | Evidence of witness number 14 Shyam Singh & 15 Karmveer Singh was recorded, Death Certificate of Witness No. 18 Surendra Singh was received and evidence closed on the basis of the Death Certificate of Witness. Statement of Accused was recorded. The Accused wanted to present her Defence Evidence. |
| **Cases Punishable with imprisonment for 5 years or more** | | | | | | | | |
| | NIL | NIL | NIL | NIL | NIL | NIL | NIL | NIL |
| **other cases** | | | | | | | | |
| | NIL | NIL | NIL | NIL | NIL | NIL | NIL | NIL |
| **40. SAWAI MADHOPUR** | | | | | | | | |
| **Cases punishable with death or life imprisonment** | | | | | | | | |
| | NIL | NIL | NIL | NIL | NIL | NIL | NIL | NIL |
| **Cases Punishable with imprisonment for 5 years or more** | | | | | | | | |
| | NIL | NIL | NIL | NIL | NIL | NIL | NIL | NIL |
| **other cases** | | | | | | | | |
| | NIL | NIL | NIL | NIL | NIL | NIL | NIL | NIL |

| S.N. | Name of Court | Date of Institution | Case No. | Title | Present Status | Name of Mps/MLAs | No. of adjournment if any given during quarter with reasons | Progress made in the case during Quarter |
|---|---|---|---|---|---|---|---|---|
| **41. SIKAR** | | | | | | | | |
| **Cases punishable with death or life imprisonment** | | | | | | | | |
| | NIL | NIL | NIL | NIL | NIL | NIL | NIL | NIL |
| **Cases punishable with imprisonment for 5 years or more** | | | | | | | | |
| 1 | ACD Court, Sikar | 19.02.2021 | Session Cases 2/2025 | State Vs Jhabar Singh Kharra etc. | Prosecution Evidence | Jhabar Singh Kharra (Present MLA) | - | **Stay by Hon'ble High Court Dated 28.08.2025** |
| **Other Cases** | | | | | | | | |
| | NIL | NIL | NIL | NIL | NIL | NIL | NIL | NIL |
| **42. SIROHI** | | | | | | | | |
| **Cases punishable with death or life imprisonment** | | | | | | | | |
| | NIL | NIL | NIL | NIL | NIL | NIL | NIL | NIL |
| **Cases Punishable with imprisonment for 5 years or more** | | | | | | | | |
| | NIL | NIL | NIL | NIL | NIL | NIL | NIL | NIL |
| **other cases** | | | | | | | | |
| | NIL | NIL | NIL | NIL | NIL | NIL | NIL | NIL |

| S.N. | Name of Court | Date of Institution | Case No. | Title | Present Status | Name of Mps/MLAs | No. of adjournment if any given during quarter with reasons | Progress made in the case during Quarter |
|---|---|---|---|---|---|---|---|---|
| **43. TONK** | | | | | | | | |
| **Case punishable with death or life imprisonment** | | | | | | | | |
| | NIL | NIL | NIL | NIL | NIL | NIL | NIL | NIL |
| **Cases Punishable with imprisonment for 5 years or more** | | | | | | | | |
| | NIL | NIL | NIL | NIL | NIL | NIL | NIL | NIL |
| **Other cases** | | | | | | | | |
| 1 | ACJM Malpura | 18.04.2023 | 299/23 | State Vs Sukhbeer Singh Jonapuria etc | Statement of Accused | Sukhveer Singh Jonapuria Ex M.P. Tonk Sawai Madhopur | 0 | Case has been listed for Statement of Accused U/s 313 CrPC (351 BNSS) |
| | ACJM Malpura | 18.04.2023 | 299/23 | State Vs Sukhbeer Singh Jonapuria etc | Statement of Accused | Kanhaiya Lal Choudhary at present MLA Todaraisingh-Malpura | 0 | Case has been listed for Statement of Accused U/s 313 CrPC (351 BNSS) |
| | ACJM Malpura | 18.04.2023 | 299/23 | State Vs Sukhbeer Singh Jonapuria etc | Statement of Accused | Rajendra Gurjar, MLA Deoli Uniara | 0 | Case has been listed for Statement of Accused U/s 313 CrPC (351 BNSS) |

| S.N. | Name of Court | Date of Institution | Case No. | Title | Present Status | Name of Mps/MLAs | No. of adjournment if any given during quarter with reasons | Progress made in the case during Quarter |
|---|---|---|---|---|---|---|---|---|
| **44. UDAIPUR** | | | | | | | | |
| **Cases Punishable with death of life imprisonment** | | | | | | | | |
| | NIL | NIL | NIL | NIL | NIL | NIL | NIL | NIL |
| **Cases Punishable with imprisonment for 5 years or more** | | | | | | | | |
| | NIL | NIL | NIL | NIL | NIL | NIL | NIL | NIL |
| **Other Cases** | | | | | | | | |
| 1 | ACJ&JM (South) NO.2 | 20.03.2023 | 3772/23 | State/ Ravindra singh Bhati etc | U/S 313 Crpc | Ravindra Singh Bhati (Sitting M.L.A.) | NIL | Statements of all the witnesses were recorded |